

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 09**

**IA 1927/2024 (NEW IA) IN C.P. (IB)/1387(MB)2017**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **25.04.2024**

NAME OF THE PARTIES: **ERICSSON INDIA PRIVATE LIMITED VS  
RELIANCE COMMUNICATIONS LIMITED**

Section 9 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv. Prakash Thakkar for the Applicant State Tax Officer Gujarat in IA 1927/2024 is present.

**IA 1927/2024**

**Registry** as well as Applicant are directed to **issue notice** to the erstwhile Resolution Professional. The Applicant shall file service affidavit along with copy of notice sent to the erstwhile Resolution Professional, original postal receipt, track report/acknowledgments, emails etc., at least two days before the next date of hearing.

Registry is also directed to submit service report along with copy of notice sent to the erstwhile Resolution Professional, postal receipt, track report/acknowledgment.

Erstwhile Resolution Professional is directed to file the Reply within two (2) weeks by serving an advance copy to the Counsel for the Applicant.

The Counsel for the Respondent appears and undertakes to file Reply. List this matter on Board on **12.06.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**